

- (iii) NAFED did not institute any mechanism for sample examination of procurement records vis-a-vis landholders' records by the State Governments, to ensure that the benefits of PSS operations reached the genuine farmers.
- (iv) No concerted efforts were made for the publicity of foreclosure of procurement amongst farmers.
- (v) NAFED did not maintain records for sampling of stock at the procurement and storage stages in its PSS operations.
- (vi) NAFED did not conduct test-check of records of warehouses to determine the genuineness of loss/gain of stock on account of moisture content, to have a control over its storage operations.
- (vii) NAFED did not adhere to the guidelines laid down in its Business Procedures for disposal of the procured commodities under PSS.

#### **Marketing of agricultural goods to corporates and big retailers**

474. SHRIMATI SHOBHANA BHARTIA: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Government is planning to open the marketing of agricultural goods to corporates and big retailers;
- (b) if so, the details thereof;
- (c) whether it is a fact that model Agriculture Produce Marketing Committee (APMC) Act also has similar provisions;
- (d) the States which have implemented the model APMC Act so far; and
- (e) how the new proposal by Government would differ from provisions under the model APMC Act?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARUN YADAV): (a) to (e) Yes, Sir. In order to provide the farmers with the choice of alternative marketing channels for sale of their produce at better and remunerative price and to encourage private investment in development of market infrastructure and supply chains, Ministry of Agriculture has formulated a model Agricultural Produce Market (Development and Regulation) Act, 2003 and circulated the same to all the States/Union Territories for its adoption in their respective Agricultural Produce Marketing Committee (APMC) Act for facilitating market norms.

The Model Act provides for direct marketing, contract farming and setting up of market in private and cooperative sectors. The Status of reform is given in Statement (*See below*).

At present, there is no new proposal on this issue initiated by the Central Government. However, a Committee of State Ministers in-charge of agriculture marketing has been constituted with the objective of promoting market reforms in the country.

**Statement**

*Status of Reforms as on 31.01.2011*

Sl.No.	State of Reforms	Name of States/Union Territories
1.	States/UTs where reforms to APMC Act has been done for Direct Marketing; Contract Farming and Markets in Private/Coop Sectors.	Andhra Pradesh, Arunachal Pradesh, Assam, Chhattisgarh, Goa, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Maharashtra, Mizoram, Nagaland, Orissa, Rajasthan, Sikkim and Tripura.
2.	States/UTs where reforms to APMC Act has been done partially	<p><b>(a) Direct Marketing</b> NCT of Delhi and Madhya Pradesh</p> <p><b>(b) Contract Farming</b> Haryana; Punjab, Madhya Pradesh and Chandigarh.</p> <p><b>(c) Private Markets</b> Punjab and Chandigarh</p>
3.	States/UTs where there is no APMC Act and hence not requiring reforms	Bihar*, Kerala, Manipur, Andaman and Nicobar Islands, Dadra and Nagar Haveli, Daman and Diu, and Lakshadweep.
4.	States/UTs where APMC Act already provides for the reforms	Tamil Nadu
5.	States/UTs where administrative action is initiated for the reforms	Meghalaya, Haryana, J&K, Uttarakhand, West Bengal, Puducherry, NCT of Delhi and Uttar Pradesh.

\*APMC Act repealed w.e.f. 1.9.2006

**Construction of rural godowns**

475. SHRI SABIR ALI: Will the Minister of AGRICULTURE be pleased to state:

(a) the present number of rural godowns under Warehousing Corporation of India; and

(b) the additional godowns proposed to be made during the next five years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE